

### IDIA JUDGMENT WRITING COMPETITION, 2019

### I. Organisational Rules

#### a. Administration

- 1. The Competition is organized by the IDIA-Kerala Chapter. The organizing committee ('OC') shall function as the authoritative and administrative body for the purposes of organizing the Competition. Important points of contact within the OC, and relevant changes, shall be notified by e-mail to all participating teams.
- 2. The official email for all correspondence with respect to the Competition is nualsteam@idialaw.com.

#### b Discretion of the Administration

- 1. The OC will have the exclusive authority to interpret these Rules. The Rules will be interpreted in fairness and equality and may at times include deviations from the text of the Rules to uphold such fairness and equality. In the event of such a deviation the OC will inform all participating teams within a reasonable time from the occurrence of the event.
- 2. Any circumstance not envisaged by these rules will be adjudged by the OC.
- 3. All decisions of the OC shall be final and binding

# II. Participation and Qualifications

- a. Qualifications of Team members: The Competition is open to students enrolled full time in a university, pursuing an undergraduate or graduate degree in Law, at the time of Competition. Students enrolled for research degrees are not eligible to participate.
- **b. Authorization for Team Members:** Students registered to participate in the competition may be required to produce a bonafide letter/ a copy of the college ID card from their institution.



c. Number of Members: The participation is open to an individual entry or a team of no more than two members.

### III. Registration and payment of fees

- The participants will have to submit details for registration through the Google form released by the OC.
- The last date of registration and payment of fees shall be 18th October 2019.
- The registration fee shall be Rs. 150 for an individual participant and Rs. 300 for a team of two members.
- Changes to the registered information will not normally be permitted. Exceptional circumstances may be brought to the attention of the OC through email, who may permit modifications on a discretionary basis. The decision of the OC shall be final in this regard.
- After registration, participants will be provided with a Code, which will serve as their unique identifier for submitting the judgment.

## IV. The Proposition

**a. Authorship of the Proposition:** The Proposition has been drafted by a duly qualified individual selected by the OC. The identity of the author(s) of the Proposition shall not be disclosed. Teams & Individuals are not to contact any individual with a view to ascertaining the author(s) of the Proposition and seeking assistance.

#### b. Clarifications

- Each team/participant may make a formal request, via email, to the OC for clarifications regarding the facts stated in the Proposition. Clarification requests should comprise of clearly stated questions in relation to facts of the case. It is at the discretion of the Proposition author(s) and/or OC that clarification requests will be answered.
- The deadline for requesting clarifications is 10th October 2019. No requests for clarification received after the deadline will be accepted.



• Responses to clarifications will be made available simultaneously to all participants on 19th October 2019. Such responses should be read together with the main Proposition.

### V.Judgement

#### a. General Rules:

- The event shall be completely an online event.
- The Judgement shall be written in English language.

### b. Submission of the Judgement

- The Judgment must be sent to the OC (nualsteam@idialaw.com) latest by 11:59 p.m. 26th October 2019. It is the responsibility of the teams to ensure that there are no technical problems with the attached files. Amongst other reasons, delays on account of technology, infrastructure, equipment and conflicting schedules will not be condoned.
- The subject line should only contain Team/Participant Code. For example, the subject line for team 13 will read as follows: 'Team 13'. No other identifying information should be included in this mail.
- Each judgment should be electronically submitted in both Microsoft Word (.docx) and PDF (.pdf) formats. Each PDF file must be saved directly from the corresponding MS- Word file, and the two must be alike in all respects

## c. Format of the Judgement

- The first page of Judgment must contain Team/Participant Code, Name of the Court, Title, Nature of the Case(s) (Civil/Criminal/Writ).
- Admissibility/Maintainability of Petitions/Suits/Appeal.
- Facts of the Petition/Suit/Appeal in brief.
- Issues and Points for Determination.
- Reference to Precedents, Other Sources (both authoritative and persuasive)
- Decision on issues framed or points formulated
- Decretal/Operative Part



#### d. Submission Guidelines

- The text of all parts of the Judgement must be in Times New Roman, font size 12 with 1.5 line spacing.
- Footnotes must be single-spaced, Times New Roman, font size 10.
- Bluebook 20th Edition must be followed with respect to any form of citations.
- The word limit for the Judgement shall be 2000 words including citations (if any).
- Page numbers must be at the Bottom centre.
- Any form of plagiarism will not be tolerated and shall lead to immediate disqualification.
- e. Penalties for non-compliance: Non-compliance with the formatting requirements will be penalized with a deduction of points. ints.

#### f. Penalties for Late Submission

- The deadline for submission of the Judgement is 26th October 2019 at 11:59 p.m. (Indian Standard Time).
- If a team/participant fails to submit the Judgement by the required deadline, the following penalties will apply: 5 points for each day's delay.
- The final disqualification deadline for submission of memorials in 28th October 2019 at 10:00 p.m. (Indian Standard Time). Any judgement submitted after this deadline will not be accepted, and the team/participant shall accordingly be disqualified.

## VI. Marking Criteria

- a. Every judgement will be marked on a maximum of one hundred (100) points by each judge.
- b. It shall include the following parameters:
- Summary of Facts and Identification of Issues -10 Marks



- Statement of rival contentions 20 Marks
- Citation of relevant laws viz. case-law, statutes and opinions of jurists -25 Marks
- Critical analysis and problematising the Judgment and analytical reasoning- 30 Marks
- Format, presentation, style, clarity, appearance, and over-all impression- 15 Marks

### VII. Awards

- a. . The following prizes will be awarded
  - First Prize with a cash prize of Rs. 7,000 (Rupees Seven Thousand)
  - Runners-Up with a cash prize of Rs. 5,000 (Rupees Five Thousand)
- Second Runners-Up with a cash prize of Rs. 3,000 (Rupees Three Thousand)
- Certificate of Merit shall be given to Top 7 Participants/Teams.
- Certificate of participation shall be given to all the Participants.
- b. Soft copies of the Certificates shall be mailed to the registered e-mail ID of the Participants. No hardcopy of the certificate shall be sent by the OC.

# VIII. Payment Methods:

Google Pay: aashnadev04@oksbi

### **NEFT:**

Name of the Account Holder: Ashna D

Account Number: 36959802328

IFSC Code: SBIN0070664

Bank Name: State Bank of India

Branch: Thiruvambady, Thrissur (Kerala)



All participants shall inform the OC, through email, about the payment of registration fee with relevant transaction details.

## XI. For further queries, contact

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